

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**SPECIAL BENCH**

**COURT-VI**

**Item No. 102  
139/241-242/ND/2020**

**IN THE MATTER OF:  
Ashok Kumar Gupta**

**...APPLICANT**

**Vs**

**M/s Shyam Garments Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 241-242**

**Order delivered on 14.10.2020  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Applicant**

**:Mr. Rajnish Sinha, Ms. Shreya  
Kohli and Ms. Ritika Sejawal,  
Advocates**

**For the Respondent/Corporate Debtor**

**:Mr. Hrishikesh Baruah, Ms.  
Radhika Singh and Ms. Mehma  
Kaur, Advocates**

**ORDER**

Heard the submissions made by the Learned Counsel for the petitioner. Advocate Mr. Hrishikesh Baruah has appeared on behalf of the respondents. Both the parties have expressed that they are willing to get the matter settled through mediation. Therefore, the matter may be referred to the Delhi High Court Mediation Centre. The parties are directed to approach the Head of the Mediation Centre within next two weeks. Pending consideration of the matter by the Mediation the respondent will undertake to provide fortnightly bank



(Annu)

statement. The learned counsel for the respondent as well as respondent are directed to co-operate with the petitioner and his counsel for inspection of the books of accounts. The respondent and his counsel are directed to permit the petitioner No. 1 and his counsel to inspect the books of accounts on 16.10.2020 and if the inspection is not completed in a day they will be allowed to continue the inspection on the next day. Let the progress of the matter be reported after 4 weeks. Post the matter to 23<sup>rd</sup> November, 2020.

-Sd-

**(V.K. Subburaj)**  
**Member (T)**

-Sd-

**(P.S.N. Prasad)**  
**Member (J)**